

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
APPEAL NO.4 OF 2025**

**IN THE MATTER OF:**

**Shaji A.K**

**.... Appellant**

**V.**

**The State Environment Impact Assessment Authority,**

**SEIAA, Kerala and Ors**

**.... Respondents**

**REPORT FILED BY GEOLOGIST, DEPARTMENT OF MINING AND  
GEOLOGY/5<sup>TH</sup> RESPONDENT**

<b>S.NO</b>	<b>DESCRIPTION</b>	<b>PAGE NUMBER</b>
1.	Report filed by the Geologist, Department of Mining and geology, Kannur	1-5
2.	ANNEXURE-A/1: Letter sent to SEIAA Kerala with translation	6-8
3.	ANNEXURE-A/2: Clarification Letter sent to SEIAA Kerala.	9-10
4.	ANNEXURE-A/3: Letter sent to Directorate of Mining and Geology with translation.	11-13

Dated at Chennai on this the 01<sup>st</sup> day of July, 2025.

*M. G. G. G.*  
11/7/25

**M/s. E.K.KUMARESAN**

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

1

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT CHENNAI

Appeal No. 4/2025

Shaji A K } Petitioner

The Geologist  
District Office of Mining and Geology } 5<sup>th</sup> Respondent  
Kannur

Report on Appeal No. 4/2025 by the Geologist, 5<sup>th</sup> respondent

**a. Regarding the lease issued to the 7<sup>th</sup> respondent**

The 7<sup>th</sup> respondent Sri. M. P. Lalu S/o M.K. Pavithran, Mankudy House, Kodanad P.O., Kuruchilakode, Ernakulam District- 683544 has submitted a quarrying lease application on 25.10.2018 before this respondent for a quarrying lease to quarry granite building stone on Resurvey no. 74/131, 74/134, 74/136(Old Sy. No. 74/1Dpt) and 74/608pt of Kuttur village, Payyannur Taluk, Kannur District, Kerala. After the site inspection and document scrutiny this respondent has recommended the proposal to the 4<sup>th</sup> respondent on 05.01.2019. The 4<sup>th</sup> respondent, the Director of Mining and Geology issued a letter of intent to the 7<sup>th</sup> respondent on 20.12.2022. Adhering to clause no. 6 in Appendix XI of S.O. 141 (E) Notification dated 15.01.2016 issued by the Ministry of Environment, Forests and Climate Change, this respondent has issued a certificate to the 7<sup>th</sup> respondent to be submitted before the 3<sup>rd</sup> respondent, the State Environmental Impact Assessment Authority, Kerala stating that one quarrying permit of 0.9933 Hectare extent is present in the vicinity of the applied area of the 7<sup>th</sup> respondent.

Upon submission of valid statutory licenses including Approved Mining Plan, Environmental Clearance from the State Environmental Impact Assessment Authority, Explosive license from the Petroleum and Explosive Safety Organisation, Consent to Operate from Kerala State Pollution Control Board, IFTEOS licence from the concerned Local Self Governance Department the 5<sup>th</sup> respondent has granted a quarrying lease as per the proceeding order no. 405/2023-24/DMG/1006/2022-M4 dated 17.11.2023.



  
GEOLOGIST  
DEPARTMENT OF MINING & GEOLOGY  
DISTRICT OFFICE  
KANNUR - 670 002

The petitioner submitted a complaint before this respondent on 20-10-2024 regarding violating the Environmental Clearance conditions in the 7<sup>th</sup> respondent's quarry. Based on the above, this respondent conducted a site inspection on 23-11-2024. After finding violations in the compliance of Environmental Conditions such as lack of drainage system in the quarry, etc., this respondent issued a stop memo to the 7<sup>th</sup> respondent and informed the 3<sup>rd</sup> respondent regarding the same by letter no. DOKAN-DMG/1629/2023-M dated 28-11-2024 (The letter sent to the SEIAA is attached and marked as Annexure-1). The 7<sup>th</sup> respondent informed this respondent after making rectifications in the discrepancies in the quarry. After a site inspection and verification of the above, this respondent revoked the stop memo as per Kerala Minor Mineral Concession Rules 2015 on 12-02-2025.

**b. Regarding the issuance of Cluster formation on the alleged site**

Currently, in the 500 m vicinity of the alleged quarry of the 7<sup>th</sup> respondent, there is an abandoned quarry owned by Sri. Sumit Goyal, M/s RDS Project Limited., Shihab Thangal Road, Panampally Nagar, Ernakulam- 682020, whose quarrying permit expired on 20 March 2021. Apart from that, there are two letters of intent were granted within 500 metres vicinity of the alleged quarry. These two letters of intent have not come to fruition as quarrying permits/leases to date.

This respondent is issuing certificates to be submitted before the 3<sup>rd</sup> respondent containing information about the granted lease/permits within the 500-metre vicinity of the applied area by verifying the records and the field data. The clause no. 6 in Appendix XI of S.O. 141 (E) Notification dated 15.01.2016 issued by the Ministry of Environment, Forests and Climate Change states that "A cluster shall be formed when the distance between the peripheries of one lease is less than 500 metre from the periphery of other lease in homogenous mineral area". Reading the above, it is clearly understandable that, a granted lease/quarrying permit only needs to be counted for considering clusters. An applied area for a quarrying project becomes a lease area/ permitted area only after the granting of a lease or quarrying permit. Adhering to this, this respondent has issued a certificate to the 7<sup>th</sup> respondent on 24.06.2022.

The Hon. High Court has instructed this respondent on WP(C) 43954/2023 dated 22.12.2023 as stated below,

*"The District Geologist shall conduct an inspection if it is found that the quarry in respect of environment clearance given to 8th respondent is situated less than 500 metres, operation of the quarry of 8th respondent shall be stopped".*



*[Signature]*  
**GEOLOGIST**  
DEPARTMENT OF MINING & GEOLOGY  
DISTRICT OFFICE  
KANNUR - 670 002

Based on the above respondent has conducted a site inspection on the alleged site of Resurvey no. 74/131, 74/134, 74/136(Old Sy. No. 74/1Dpt) and 74/608pt of Kuttur village, Payyannur Taluk, Kannur District, Kerala. In the site inspection, this respondent has found out that, there is one abandoned quarry situated in the 500 m vicinity of the alleged quarry of 7<sup>th</sup> respondent Sri. M. P. Lalu S/o M.K. Pavithran, Mankudy House, Kodanad P.O., Kuruchilakode, Ernakulam District- 683544. The particular abandoned quarry was operated by Sri. Sumit Goyal, M/s RDS Project Limited., Shihab Thangal Road, Panampally Nagar, Ernakulam- 682020 with mineral concession valid up to 20.03.2020. During the inspection, this particular quarry was not working as well as present.

Finding the presence of a quarry in 500 metres vicinity of the 7<sup>th</sup> respondent's quarry, Since the Hon. High Court has not mentioned the status of the quarry whether it was working or abandoned, by obeying the Hon. High Court order on case no. 43954/2023 dated 22.12.2023 this respondent has issued a stop memo to the 7<sup>th</sup> respondent. Eventually, based on the final judgment made by the Hon. High Court on 25.04.2024 on the same case, this respondent has revoked the stop memo.

**c. Regarding the unauthorized activity in the proposed area of Megha Engineering & Infrastructure Ltd.**

A Letter of Intent was granted under rule 33(1) of Kerala Minor Mineral Concession Rule, 2015 (KMMC Rules for short) to M/s Megha Engineering & Infrastructure Ltd, S-2 Technocrat, Indl. Estate, Balanagar, Hyderabad, Telangana- 500037 to quarry Granite (Building Stone) over an area of 2,1854 Hectares of land comprised in Re-survey Block No.37 and Re-Survey No. 74/772, 74/151, 74/154, 74/152, 74/1D of Kuttur Village, Payyannur Taluk, Kannur as vide letter no DMG/1230/2022-M45 dated 08.04.2022. This Letter of Intent was granted to a fresh area, and no mining activities happened in this area at the time of issuance of the Letter of Intent.

On receiving the Letter of Intent the applicant has to produce the following statutory licenses/ clearances/No objection certificates etc,

- a) Environmental Clearance from SEIAA/MoEF&CC,(GOI)
- b) Consent to operate a quarry from Pollution Control Board, (SPCB, GoK)
- c) Explosive licence from PESO/District Administration, (PESO, GOI/RD,GOK)



*[Handwritten Signature]*  
GEOLOGIST  
DEPARTMENT OF MINING & GEOLOGY  
DISTRICT OFFICE  
KANNUR - 670 002

4

d) Industries Factories Trades Entrepreneurship Activities and Other Services Licence issued by LSGI, (LSGI, GOK)

The applicant has not submitted any of the above statutory licenses/clearances/No objection certificates to this department yet. Hence no Quarrying Lease was granted till the date.

This respondent has not given any permission to the M/s Megha Engineering & Infrastructure Ltd, S-2 Technocrat, Indl. Estate, Balanagar, Hyderabad, Telangana- 500037 respondent for the removal of any minerals from the applied area before obtaining the quarrying lease. After receiving the contempt of court case intimation in Con. case no. 2126/2023, this office inspected the alleged site on 27.09.2023. At the time of site inspection, no quarrying activities were going on at the alleged site. However, it is revealed that the M/s Megha Engineering & Infrastructure Ltd, S-2 Technocrat, Indl. Estate, Balanagar, Hyderabad, Telangana- 500037 had started levelling of the topsoil in the applied area. The alleged area consists of hard laterite embedded with laterite soil as overburden. It is also observed that lateritic overburden was removed from the S-SE part of the applied area. The removed overburdened (Ordinary Earth) was dumped on the site itself. The time period of the above work was not known, but on local enquiry and site inspection, it is revealed that the activity was conducted before the interim order dated 27.07.2023 of this Honorable Court in WP(C) 24578/2023. Consequently, a show cause notice was issued on 30.09.2023 to the M/s Megha Engineering & Infrastructure Ltd, S-2 Technocrat, Indl. Estate, Balanagar, Hyderabad, Telangana- 500037 and the land owner for starting the initial work in the alleged site before procuring quarrying lease, prompting a reply the same day, which was deemed unsatisfactory.

A demand notice followed on 27.10.2023, directed to Sri. Prabhakar, General Manager of Megha Engineering & Infrastructure Ltd., and Sri. Madhusoodhanan, the land owner of Madu Mandiram, Peruvamba, to remit royalty, price, and compounding fees for 1839.25 Metric Tons of Laterite building stone illicitly excavated from the lease area. Due to non-payment by both parties, a Proceedings Order (no. 163/23-24/MS/GS/1078-M, Dated 12.12.2023) was issued to recover the amount owed. In response, Sri. Madhusoodhanan, the land owner submitted a treasury challan for Rs. 466,420 (GRN No. KL035396360202324M) as compounding fee, royalty, and price for the unauthorized extraction of Laterite Building Stone on 06.03.2024. This respondent has informed the SEIAA and the Director of Mining and Geology promptly in this regard (The letter sent to the SEIAA and DMG are attached and marked as Annexure-2 and 3 respectively).



  
GEOLOGIST  
DEPARTMENT OF MINING & GEOLOGY  
DISTRICT OFFICE  
KANNUR - 670 002

5



*[Signature]*  
24/3/2025

GEOLOGIST  
(5<sup>th</sup> respondent)  
GEOLOGIST  
DEPARTMENT OF MINING & GEOLOGY  
DISTRICT OFFICE  
KANNUR - 670 002

DOKAN-DMG/1629/2023-M

Annexure-1

ഭരണഭാഷ-മാതൃഭാഷ

ജില്ലാ ആഫീസ്,  
മൈനിങ്ങ് ആൻഡ് ജിയോളജി,  
സിവിൽ സൂപ്പർ, കണ്ണൂർ  
Web: www.dmg.kerala.gov.in  
E-mail: geo.kan.dmg@kerala.gov.in  
Phone: 0497 2700106  
തീയതി: 28-11-2024

പ്രേഷിതൻ

ജിയോളജിസ്റ്റ്  
കണ്ണൂർ

സ്വീകർത്താവ്

State Environmental Impact Assessment Authority  
നാലാം നില, കെ. എസ്. ആർ. ടി. സി. ബസ് ടെർമിനൽ കോംപ്ലക്സ്  
തമ്പാനൂർ, തിരുവനന്തപുരം- 695 001

സർ,

വിഷയം:- വനിയും വനീജങ്ങളും- കുരിങ്കല്ല്- മൈനിങ്ങ് പ്ലാനിലെ/ പാരിസ്ഥിതിക അനുമതിയിലെ നിബന്ധനകളുടെ ലംഘനം- സംബന്ധിച്ച്

സൂചന:-

- 2015-ലെ കേരള മൈനർ മീനറൽ കൺസഷൻ ചട്ടങ്ങൾ
- SEIAA അനുവദിച്ച 20.09.2023 തീയതിയിലെ EC No.76/Q/2023 നമ്പർ പാരിസ്ഥിതിക അനുമതി
- ബഹു. മൈനിങ്ങ് & ജിയോളജി ഡയറക്ടറുടെ 17/11/2023 തീയതിയിലെ 405/2023-24/DMG/1006/2022-M4 നമ്പർ നടപടിക്രമം.
- 20-10-2024 തീയതിയിലെ ഷാജി എ. കെ. എന്നവരുടെ പരാതി.
- 23-11-2024 തീയതിയിലെ ഈ ഓഫീസിൽ നിന്നുള്ള സ്ഥലപരിശോധന
- 28-11-2024 തീയതിയിലെ ഈ ഓഫീസിൽ നിന്നുള്ള DOKAN-DMG/1629/2023-M നമ്പർ സ്റ്റോപ്പ് മെമ്മോ കം കാരണം കാണിക്കൽ നോട്ടീസ്.

മേൽ സൂചനകളിലേക്ക് ശ്രദ്ധ ക്ഷണിക്കുന്നു. പയ്യന്നൂർ താലൂക്കിലെ കുറ്റൂർ വില്ലേജിൽ റീ സർവേ നം. 74/1 D pt, 74/608p -ൽപ്പെട്ട 1.4889 ഹെക്ടർ ഭൂമിയിൽ കുരിങ്കല്ല് വനനം ചെയ്യുന്നതിന് ശ്രീ. ലാലു എം. പി., S/o എം. കെ. പവിത്രൻ, മാങ്കടി ഹൗസ്, കോടനാട് പി. ഒ. കുറിച്ചിലക്കോട്, എറണാകുളം - 670592 എന്നവർക്ക് സൂചന (2) പാരിസ്ഥിതിക അനുമതിയുടെ അടിസ്ഥാനത്തിൽ സൂചന (3) ക്വാറിയിങ്ങ് ലീസ് അനുവദിച്ചിട്ടുള്ളതാണ്. സൂചന (4) പ്രകാരമുള്ള പരാതിയിൽ നടത്തിയ സൂചന (5) സ്ഥലപരിശോധനയിൽ താഴെ പറയുന്ന ലംഘനങ്ങൾ ശ്രദ്ധയിൽപ്പെട്ടിട്ടുള്ളതാണ്.

- ക്വാറിയിലെ മേൽഭാഗത്തെ ബെൻചുകളുടെ ഉയരം മൈനിങ്ങ് പ്ലാൻ പ്രകാരം അല്ല (pillar 3-4, pillars 4-6).
- സ്ഥിരമായ മഴവെള്ള സംഭരണ കഴി നിർമ്മിച്ചിട്ടില്ല.
- മേൽമണ്ണ് സംഭരിച്ചുള്ള ഭാഗത്ത് താങ് മതിൽ (gabion wall) നിർമ്മിച്ചിട്ടില്ല. മേൽ മണ്ണ് സൂക്ഷിച്ചിട്ടുള്ളത്

തട്ടുകൾ ആയാണ്.

4. Garland Drain ക്രമപ്രകാരമല്ല.

ആയവ സൂചന (1)-ലെ ചട്ടം 68 (1)-ന്റെ ലംഘനമായതിനാൽ സൂചന (1) ചട്ടം 68 (2) പ്രകാരം ടി കാനിയിലെ ഖനനപ്രവർത്തനങ്ങൾ നിർത്തിവെക്കാൻ ആവശ്യപ്പെട്ട് സൂചന (6) പ്രകാരം സ്റ്റോപ്പ് മെമ്മോ നൽകിയിട്ടുള്ളതാണ്. സൂചന (2) പ്രകാരമുള്ള പരിസ്ഥിതിക അനുമതിയുടെ ലംഘനങ്ങൾ തുടർനടപടികൾക്കായി ആ ഓഫീസിനെ അറിയിക്കുന്നു.

വിശ്വസ്തതയോടെ



Signed by

Jagadeesan K R

Date: 28-11-2024 16:23:42

ജിയാളജിസ്റ്റ്

8

(Translation)

Plain text summary of Annexure-1

File No. DOKAN-DMG/1629/2023-M dated 28-11-2024

From,

The Geologist,  
District Office, Kannur

To,

State Environmental Impact Assessment Authority  
Thiruvananthapuram

A quarrying lease was granted by the Director of Mining and Geology to Sri. Lalu M. P. S/o M. K.Pavithran, Mankudi House, Kodanad P.O. Kurichilakkode, Ernakulam by Pro. Order No. 405/2023-24/DMG/1006/2022-M4 dated 17-11-2023 to quarry Granite Building Stone from 1.4889 Hectares of land belongs to resurvey nos. 74/1 Dpt, 74/608pt of Kuttur Village, Payyannur Taluk, Kannur District. Based on the Environmental Clearance No. 76/Q/2023 issued by the State Environmental Impact Assessment Authority on 20.09.2023. Based on a complaint received from Sri. Shaji A.K. on 20-10-2024, this respondent conducted a site inspection and found the following violations in the above quarry.

- a. The benches formed on the top elevated area of the quarry are not per the approved mining plan
- b. A permanent rainwater storage pit has not been constructed.
- c. No gabion wall is constructed to protect the overburden dump.
- d. Garland drain has not formed per the approved mining plan

Thus the above violations are against the rule 68(1) of Kerala Minor Mineral Concession Rules 2015 this respondent has issued a stop memo to the quarry owner.



9

DOKAN-DMG/1078/2023-M

Annexure-2

Mining & Geology  
Civil Station, Kannur  
Web: www.dmg.kerala.gov.in  
E-mail: geo.kan.dmg@kerala.gov.in  
Phone: 0497 2700106  
Date : 10.07.2024

From

The Geologist  
Kannur

To

The Administrator  
State Environmental Impact Assessment Authority.

Sir,

Sub : SEIAA - Environmental Clearance issued to the Granite Building Stone Quarry Project of M/s Megha Engineering & Infrastructure Ltd. At Re. sy. No. 74/772/74/151, 74/152, 74/1D in Kuttoor Village, Payyannur Thaluk – clarification sought – reg.

Ref : 1. That Office letter no. SIA/KL/MIN/269091/2022 ;  
1975/EC4/2022/SEIAA dtd. 03.06.2024.

2. D.O. Letter from Sri. Hari Kumar.A.S., Joint Secretary (Govt.) & Administrator, SEIAA, Dtd. 04.07.2024.

Following an application from Megha Engineering & Infrastructure Ltd., located at M/s Megha Engineering & Infrastructure Ltd., Mr. M.G.M. Colony, Vilayankode.P.O, Kannur, for quarrying granite (Building Stone) in Re.Sy. No. 74/772/74/151, 74/152, 74/1D in Kuttor Village, Payyannur Taluk, a site inspection confirmed compliance with the Kerala Minor Mineral Concession Rule 2015. As a result, the Director of Mining & Geology issued a letter of intent on 08.04.2022 (DMG/1230/2024-M4), indicating preliminary approval without granting a quarrying lease. However, a contempt case (No. 2126/2023) was subsequently filed in the High Court regarding unauthorized quarrying activities at the site. An inspection conducted on 27.09.2023 revealed that Laterite (building stone) and Ordinary Earth had been excavated from the leased area,

10

although the latter had not been transported elsewhere. Notably, the Laterite had already been transported off-site. Consequently, a showcase notice was issued on 30.09.2023, prompting a reply the same day, which was deemed unsatisfactory. A demand notice followed on 27.10.2023, directed to Sri. Prabhakar, General Manager of Megha Engineering & Infrastructure Ltd., and Sri. Madhusoodhanan, the land owner of Madu Mandiram, Peruvamba, to remit royalty, price, and compounding fees for 1839.25 Metric Tons of Laterite building stone illicitly excavated from the lease area. Due to non-payment by both parties, a Proceedings Order (no. 163/23-24/MS/GS/1078-M, Dated 12.12.2023) was issued to recover the amount owed. In response, Sri. Madhusoodhanan, land owner submitted a treasury challan for Rs. 466,420 (GRN No. KL035396360202324M) as compounding fee, royalty, and price for the unauthorized extraction of Laterite Building Stone on 06.03.2024.

In accordance with the Kerala Minor Mineral Concession Rule 2015, the office compounded the offence related to Laterite extraction upon receipt of the payment. Meanwhile, no action was taken regarding the Ordinary Earth, which remained dumped adjacent to the site without being transported, thus not violating the mineral concession rules.

The violation of Kmmc Rules 2015 at the alleged site has already been reported to the director of mining and geology on 13-2-2024 vide letter DOKAN-DMG/226/2024 -E.

This is for your kind perusal and necessary action.

Yours faithfully



Signed by

Jagadeesan K R

Date: 10-07-2024 14:09:22

GEOLOGIST



Annexure-3

15

ഭരണഭാഷ-മാതൃഭാഷ

ജില്ലാ ആഫീസ്,  
മൈനിങ് ആൻഡ് ജിയോളജി,  
സിവിൽ സ്പെഷൽ, കണ്ണൂർ  
Web: www.dmg.kerala.gov.in  
E-mail: geo.kan.dmg@kerala.gov.in  
Phone: 0497 2700106  
തീയതി: 13-02-2024

പ്രേഷിതൻ

ജിയോളജിസ്റ്റ്  
കണ്ണൂർ

സ്വീകർത്താവ്

ഡയറക്ടർ

മൈനിങ് ആൻഡ് ജിയോളജി വകുപ്പ്

തിരുവനന്തപുരം

സർ,

വിഷയം: ചെറുകിട ഖനിയും കരിങ്കല്ല് ഖനനത്തിന് ഖേദം ഓഫ് ഇൻട്രെസ്റ്റ് അനുവദിച്ചത് മേൽ മണ്ണും ധാതുവും അനധികൃതമായി ഖനനം ചെയ്തത് പാരിസ്ഥിതിക അനുമതി ലംഘനം-സംബന്ധിച്ച്.

സൂചന:

- 08.04.2022 തീയതിയിലെ ബഹു DMG അനുവദിച്ച DMG/1230/2022-M4 ഖേദം ഓഫ് ഇൻട്രെസ്റ്റ്
- 27.07.2023 തീയതിയിലെ ബഹു: കേരള ഹൈക്കോടതിയുടെ WP(C) നം. 24578/2023 ഇടക്കാല ഉത്തരവ്
- 21.09.2023 തീയതിയിലെ ബഹു: കേരള ഹൈക്കോടതിയിലെ Con. Case No. 2126/2023
- 27.09.2023 തീയതിയിൽ ഈ ഓഫീസിൽ നിന്നും നടത്തിയ സ്ഥലപരിശോധന
- 2015-ലെ കേരള മൈനർ മിനറൽ ചട്ടങ്ങൾ
- 12.12.2023 തീയതിയിലെ 163/2023-24/MS/GS/ DOKAN-DMG/1078/2023-M നമ്പർ നടപടി ക്രമം.
- 24.03.2023 തീയതിയിൽ അനുവദിച്ച SIA/KL/MIN/269091/2022 നമ്പർ പാരിസ്ഥിതികഅനുമതി

മേൽ സൂചനകളിലേക്ക് അങ്ങയുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. കണ്ണൂർ ജില്ലയിൽ പയ്യന്നൂർ താലൂക്കിലെ കറ്റൂർ വില്ലേജിൽ 74/1772, 74/151, 74/154, 74/152, 74/1D സർവ്വെ നമ്പരുകളിൽപ്പെട്ട ശ്രീ. മധുസൂദനൻ S/o കരുണാകരൻ, മധു മന്ദീരത്തിൽ, പെരുവാനം, ഓലയമ്പാടി, പയ്യന്നൂർ- 670306 എന്നവരുടെ ഉടമസ്ഥതയിലുള്ള 2.1854 ഹെക്ടർ സ്ഥലത്ത് നിന്നും കരിങ്കല്ല് ഖനനം ചെയ്യുന്നതിന് മേൽ സൂചന പ്രകാരം ശ്രീ. പ്രദാകർ, ജനറൽ മാനേജർ M/s മേല എഞ്ചിനീയറിങ് & ഇൻഫ്രാസ്ട്രക്ചർ ലിമിറ്റഡ്, എം. ജി. എം. കോളേജിന് സമീപം, വീളയങ്കോട് പി. ഒ., മാതമംഗലം, കണ്ണൂർ സൂചന (1) പ്രകാരം ഖേദം ഓഫ് ഇൻട്രെസ്റ്റ് അനുവദിച്ചിരുന്നതാണ്. കൂടാതെ ടി അപേക്ഷയിൽ സൂചന (7) പ്രകാരം പാരിസ്ഥിതിക അനുമതി ലഭിച്ചിട്ടുള്ളതുമാണ്. പ്രസ്തുത അപേക്ഷാ സ്ഥലത്ത് 1 മാസക്കാലത്തേക്ക് യാതൊരു ഖനനപ്രവർത്തനങ്ങളും പാടില്ലെന്ന് സൂചന (2) പ്രകാരം ബഹു: കേരള ഹൈക്കോടതിയിൽ നിന്നും ഇടക്കാല ഉത്തരവായിട്ടുള്ളതാണ്. എന്നാൽ സൂചന (3) പ്രകാരം ബഹു: കേരള ഹൈക്കോടതിയിൽ ഫയൽ ചെയ്ത കോടതിയലക്ഷ്യ കേസുമായി ബന്ധപ്പെട്ട് മേപ്പടി സ്ഥലം സൂചന (4) പ്രകാരം നടത്തിയ പരിശോധനയിൽ ഖേദം ഓഫ് ഇൻട്രെസ്റ്റ് അനുവദിച്ച സ്ഥലത്ത് നിന്നും ചെങ്കല്ല് സാധാരണ മണ്ണും

V/468052/2024

നീക്കം ചെയ്തതായി ഈ ഓഫീസിന് ബോധ്യപ്പെട്ടിട്ടുണ്ട്. മേൽ ചെങ്കല്ലു, ഖനനം ചെയ്ത് കടത്തിയതായും മേൽമണ്ണ് സ്ഥലമുടമസ്ഥന്റെ തന്നെ ഉടമസ്ഥതയിലുള്ള ടി അപേക്ഷാസ്ഥലത്തോട് ചേർന്നുള്ള സ്ഥലത്ത് നിക്ഷേപിക്കുകയാണ് ചെയ്തിട്ടുള്ളത്. ആയതിനെതിരെ, ഖനനം ചെയ്ത് കടത്തിയ ചെങ്കല്ലിന്റെ റോയൽറ്റിയും വിലയും സർക്കാരിലേക്ക് ഈടാക്കാൻ നടപടി ഈ ഓഫീസ് ആരംഭിച്ചിട്ടുള്ളതും മേൽ വിഷയത്തിൽ സ്ഥലമുടമസ്ഥനെതിരിൽ സൂചന (6) പ്രകാരം ഡിമാൻഡ് നോട്ടീസ് അയച്ചിട്ടുള്ളതുമാണ്. മേൽ അനധികൃത ഖനനപ്രവൃത്തിയിലൂടെ അപേക്ഷാസ്ഥലത്ത് ഖനനാനുമതിക്കായി അപേക്ഷ സമർപ്പിച്ചിട്ടുള്ള ധാതുവിന്റെ (കരിങ്കല്ല്) overburden ആയിട്ടുള്ള മറ്റൊരു ധാതുവായ ചെങ്കല്ല് അനുമതി കൂടാതെ ഖനനം ചെയ്തിട്ടുണ്ടെന്ന വിവരം അങ്ങയെ അറിയിക്കുന്നു.

വിശ്വസ്തയോടെ



Signed by  
 Jagadeesan K R  
 Date: 13-02-2024 16:29:37  
 ജിയാളജിസ്റ്റ്

(13)

Translation

Plain text summary of Annexure-3

File No. DOKAN-DMG/226/2024-M dated 13-02-2024

From,

The Geologist,  
District Office, Kannur

To,

The Director  
Directorate of Mining and Geology  
Thiruvananthapuram

A letter of intent with no. DMG/1230/2022-M4 dated 08.04.2022 was awarded by the Director of Mining and Geology to Sri. Prabhakar, General Manager M/s Megha Engineering & Infrastructure Limited to quarry Granite Building Stone from the land possessed by Sri. Madhusoodhanan S/o Karunakaran in 2.1854 Hectares of land situated at resurvey nos. 74/1772, 74/151, 74/154, 74/152, 74/1D in Kuttur village, Payyannur Taluk, Kannur District. An Environmental Clearance no. SIA/KL/MIN/269091/2022 was granted by the State Environmental Impact Assessment Authority on the same project on 24.03.2023. By the Interim order made by the Hon. High Court on WP(C) no. 24578/2023 dated 27.07.2023, quarrying activity was banned for a month in the above land. Following the direction made by the Hon. High Court on Con. Case 2126/2023 dated 27.07.2023, this respondent has conducted a site inspection on the alleged site and found out that overburden, as well as overlying laterite building stone, was removed from the site. The overburden soil was dumped in the adjacent plot of the same extent of land. After finding the overlying laterite building stone was removed and transported, this respondent initiated actions to recover the royalty and price of the mineral transported to the exchequer.



**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH, CHENNAI)**

**APPEAL NO.4 OF 2025**

**IN THE MATTER OF:**

**Shaji A.K .... Appellant**

**V.**

**The State Environment Impact  
Assessment Authority,**

**SEIAA, Kerala and Ors ....  
Respondents**

**REPORT FILED BY  
GEOLOGIST, DEPARTMENT OF  
MINING AND GEOLOGY/5<sup>TH</sup>  
RESPONDENT**

**E.K. KUMARESAN,  
Standing Counsel for Government  
of Kerala**

No.6, Indian Chambers (SICCI)  
Annex Building, Ground Floor,  
Esplanade, Chennai - 600 108.

Cell No: 95974 35955